

†[PURCHASE OF LONG STAPLE COTTON FROM U.S.A.]

\*91. SHRI NAWAB SINGH CHAUHAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have concluded any agreement with the Government of the United States of America for the purchase of long staple cotton for the production of fine cloth; and

(b) if so, the terms of the agreement?]

सिचाई तथा विद्युत उपमंत्री (श्री जे० एस० एल० हाथी) : (क) हाँ ।

(ख) सदन की मंजूर पर एक विवरण प्रस्तुत किया जाता है ।

अमेरिकन सहायता कार्यक्रम के अन्तर्गत भारत में रुई आयात की शर्तें

भारत में रुई अमेरिकन सहायता कार्यक्रम के अन्तर्गत आयात की जायेगी । लगभग एक करोड़ २० लाख डालर मूल्य अर्थात् लगभग ७५,००० गांठ १-१/१६ इंची अथवा उससे बड़े रेशों वाली रुई का आयात करने का प्रस्ताव है ।

इस रुई का आयात भारत सरकार द्वारा जारी किये जाने वाले लाइसेन्सों पर साधारण व्यापार माध्यमों द्वारा किया जायेगा । संयुक्त गज्य अमेरिका से रुई भेजने वालों को उसका मूल्य अमेरिका सरकार चुकता कर देगी । भारत में उसका आयात करने वाले उस मूल्य के बराबर रुपये सरकारी खाते में जमा कर देंगे ।

†[THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes.

(b) A statement is laid on the Table of the House.

### STATEMENT

Terms for import of cotton into India under American Aid Programme

The cotton will be imported into India as part of the American Aid Programme. It is proposed to import approximately 12 million dollars worth of cotton—about 75,000 bales—of staple length 1-1/16" and above.

The cotton would be imported through normal trade channels on licences issued by the Government of India. The suppliers in the United States would be paid by the U.S. Government and the importers in India would deposit the rupee equivalent in a Government account.]

श्री नवाब सिंह चौहान : विवरण में जो यह लिखा है कि व्यापारी रुई के मूल्य की रकम सरकारी खजाने में जमा करेंगे, तो क्या यह स्थायी रूप से सरकार की निधि हो जायेगी या कुछ समय के बाद सरकार को उसे लौटाना पड़ेगा ?

श्री जे० एस० एल० हाथी : यह तो कर्ज के तौर से अमेरिका से लिया जाता है और अमेरिका ने यह मंजूर किया है कि यह रकम हमारी करेंसी में ही जमा की जायेगी ।

श्री नवाब सिंह चौहान : यह कर्ज कितने दिनों के लिये लिया गया है, क्या इसकी शर्तें हैं और कितने दिनों बाद उसे लौटाना पड़ेगा ?

MR. CHAIRMAN: No answer to that.

SHRI M. VALIULLA: Is it a loan or a grant?

SHRI N. KANUNGO: This will be a loan. It is a part of the forty-five million dollar loan. यह ४५ मिलियन डॉलर कर्ज का एक हिस्सा है ।

### INDO-CYLON AGREEMENT

\*92. SHRI H. C. MATHUR: Will the PRIME MINISTER be pleased to state whether Government have received

any progress report regarding the implementation of the Indo-Ceylon agreement of October 1954?

**THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA):** Yes, the Government have been receiving periodical reports from their High Commission in Ceylon regarding the implementation of the Joint Statement of October 1954.

**SHRI H. C. MATHUR:** Will the hon. Minister convey whether the October agreement is being implemented to the satisfaction of this Government according to these reports?

**SHRI ANIL K. CHANDA:** We are not quite satisfied with the implementation of that agreement.

**SHRI H. C. MATHUR:** May I know what these reports are? I want the main points in these reports.

**SHRI ANIL K. CHANDA:** It has been reported that applications for Ceylon citizenship are continuing to be rejected as before on flimsy grounds such as wrong spelling of names, etc. Moreover the Government of Ceylon have not yet informed the Government of India about the details of any instructions issued by them regarding the withdrawal of previous restrictive orders. The progress in the registration of applicants for Ceylon citizenship since the October talks has been most unsatisfactory. In fact, the ratio of acceptance to rejection of applications has fallen from month to month. The Government of Ceylon propose to treat the issue of granting long-term T.R.Ps. to persons who obtain Indian citizenship as discretionary. In our view, this is in contravention of the spirit of the Joint Statement.

**SHRI H. C. MATHUR:** May I know, in the light of these reports, what action has been taken by the Government of India?

**SHRI ANIL K. CHANDA:** Our High Commissioner in Ceylon has taken up

this matter with the Ceylon Government.

**SHRI H. C. MATHUR:** May I know, if the leader of the Ceylon Congress met the hon. Prime Minister in this connection and whether he was given any assurances and whether any action has been taken thereon?

**SHRI ANIL K. CHANDA:** The Ceylon Democratic Congress leader, Mr. Thondaiman, wrote a letter to the Prime Minister some time in January.

**SHRI H. C. MATHUR:** Whether he waited upon the hon. Prime Minister during the Avadi Session; whether he submitted a memorandum; and whether any assurance was given to him; and any action taken thereon?

**SHRI JAWAHARLAL NEHRU:** I entirely forget, Sir. So far as I can remember, he did not come there—but I am not dead sure. I have met such a large number of people that I am not quite sure whom I met.

**SHRI H. C. MATHUR:** May I know, whether the hon. Prime Minister took an opportunity to discuss this matter recently with the Prime Minister of Ceylon?

**SHRI JAWAHARLAL NEHRU:** If he is referring to my meeting the Prime Minister of Ceylon in London, well, I did not discuss it with him there. But subsequent to that, I have written to him on the subject.

**SHRI BHUPESH GUPTA:** May I know, if the Government is aware that certain terms of the agreement arrived at have encouraged the Ceylon Government to reject the applications for Ceylonese citizenship by Indians on a large scale than before?

**MR. CHAIRMAN:** We are not questioning the terms of the agreement. All that we are now discussing is whether the agreement is being carried out or not.

(Shri Bhupesh Gupta rose.)

MR. CHAIRMAN: Again you are getting up.

SHRI H. C. MATHUR: Is it not a fact, that there are six thousand applications pending and since October only one application has been accepted?

SHRI ANIL K. CHANDA: In the month of November, one application was accepted. It covered about seven persons. And, I think, roughly speaking, about 2,900 applications have been rejected.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that the progressive press in Ceylon said, immediately after the agreement was published, that this would not solve the question of citizenship for the Indians there?

SHRI JAWAHARLAL NEHRU: That was not supposed to solve it. It was only meant to be a first step in a particular direction which, if acted upon, would have made it somewhat easier to deal with the question with a view to its solution.

SHRI BHUPESH GUPTA: That was what our Government thought....

MR. CHAIRMAN: No discussion on this. Shri Mazumdar.

SHRI BHUPESH GUPTA: Sir, I want to ask another question.

MR. CHAIRMAN: What is that question?

SHRI BHUPESH GUPTA: My question is this. In the agreement it was said that while the Ceylon Government would be expected to consider speedily the applications that might be made to them, the Government of India would also grant Indian citizenship to those who applied to them. The result has been that they are rejecting the applications and are telling the applicants, "Go to the Indian Embassy and get your

citizenship there." This is how they are behaving. I want to know whether the hon. Minister is aware of all that. It is quite a relevant question.

SHRI JAWAHARLAL NEHRU: It is hardly a question. It is an argument which may have some validity in it. But it is really a criticism of the Ceylon Government's actions.

SHRI H. C. MATHUR: May I know.....

MR. CHAIRMAN: No more questions. There has been enough discussion on it.

SHRI BHUPESH GUPTA: Sir, the Prime Minister has said that there is some validity in the argument. Therefore, I want to know.....

MR. CHAIRMAN: Nothing more. Next question.

#### SUPPLY OF CAPITAL GOODS BY BRITAIN

\*70. SHRI N. C. SEKHAR (ON BEHALF OF SHRI S. N. MAZUMDAR): Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government discussed the question of supply of capital goods by the United Kingdom to India with Mr. Low of the British Board of Trade when he visited India in January 1955; and

(b) if so, with what result?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No, Sir.

(b) Does not arise.

#### FENCING OF INDO-GOÄ BORDER

\*74. SHRI M. GOVINDA REDDY (ON BEHALF OF SHRIMATI VIOLET ALVA): Will the PRIME MINISTER be pleased to state:

(a) whether any portion of the indo-Goa border is fenced or is proposed to be fenced;